

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 7

CP (IB) No. 41/Chd/Hry/2022

Under Section 9, IBC 2016

In the matter of:-

Maral Overseas Ltd.

Vs.

.....Petitioner/Operational Creditor

Orient Craft Ltd.

....Respondent/Corporate Debtor

Present :

Mr. Raghav Kapoor, Advocate for the petitioner-operational creditor.
Mr. Tajinder Singh, proxy counsel for Mr. Raghav Kakkar, Advocate for the respondent-corporate debtor.

Learned counsel for petitioner has filed checklist vide Diary No. 01609/10 dated 05.07.2023. The same is taken on record. Compliance of last order has not been made by learned counsel for respondent-corporate debtor. Let the same be done before the next date of hearing, subject to cost of Rs. 5,000/- to be deposited with NCLT Bar Association, Chandigarh. The matter be put up before Regular Bench for hearing on 26.09.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

September 6, 2023

Vriti